

Central Excises and Salt Act,
1944:—

- (a) The Central Excise
(Twenty-seventh Amend-
ment) Rules, 1963 publish-
ed in Notification No. G.S.R.
1825 dated the 30th Novem-
ber, 1963.

- (b) The Central Excise
(Twenty-eighth Amend-
ment) Rules, 1963 publish-
ed in Notification No. G.S.R.
1826 dated the 30th Novem-
ber, 1963.

[Placed in Library. See No.
LT-2089/63]

- (iii) a copy each of the following
Notifications under section
159 of the Customs Act,
1962:—

- (a) Notification No. G.S.R. 1791
dated the 23rd November,
1963.

- (b) Notification No. G.S.R. 1792
dated the 23rd Novem-
ber, 1963.

[Placed in Library. See No.
LT-2090/63]

- (iv) a copy of Notification No.
F. 4(45)/63-Fin (E) publish-
ed in Delhi Gazette dated the
7th November, 1963, making
certain further amendments
to the Delhi Sales Tax Rules,
1951, under sub-section (4)
of section 26 of the Bengal
Finance (Sales Tax) Act,
1941, as in force in the Union
Territory of Delhi.

[Placed in Library. See No.
LT-2091/63]

NOTIFICATION UNDER RESERVE BANK OF INDIA ACT

Shri B. R. Bhagat: On behalf of
Shrimati Tarkeshwari Sinha I beg
to lay on the Table a copy of Reserve
Bank of India Notification No. 1 dated
the 30th November, 1963, making
certain amendment to the Reserve

Bank of India (Note Refund) Rules,
1935, under proviso to section 28 of
the Reserve Bank of India Act, 1934.

[Placed in Library. See No. LT-
2092/63].

12.25 hrs.

ARREST OF SHRI B. P. MAURYA

Mr. Speaker: I have to inform the
House that I have received the
following communication, dated the
12th December, 1963, from the Sub-
inspector of Police, Allahabad, Camp,
Police Station, Parliament Street,
New Delhi:

"I have the honour to inform
you that Shri B. P. Maurya,
Member, Lok Sabha, was arrested
at 8.30 A.M. on the 12th Decem-
ber, 1963 in case No. 707 under
rule 41(c) of the Defence of India
Rules and he is going to be pro-
duced before A.D.M., Delhi, with
the request for transferring to
Allahabad."

श्री रामसेवक यादव (बाराबंकी) :

अध्यक्ष महोदय, इस सम्बन्ध में मैं ने एक
कार्लिंग अटेंशन मोशन दिया था। मेरा
निवेदन है कि आज जब मैं सवेरे अखबार पढ़
रहा था तो श्री मोर्य का टेलीफोन मेरे पास
आया और मुझे यह इतिला मिली कि उन्होंने
ने ३० अप्रैल सन् १९६३ को जो एक भाषण
इलाहाबाद में दिया था, जिस से जनता में
रोष पैदा होने की सम्भावना थी पुलिस की
राय में, उस के लिए उन को डिफेंस आफ
इंडिया रूल्स के अन्तर्गत गिरफ्तार किया
गया है। मेरा निवेदन है कि इस प्रकार
डिफेंस आफ इंडिया रूल्स का उपयोग विरो-
धियों को दबाने के लिए किया जा रहा है।
इससे तो जो हमारे व्यक्तिगत स्वतंत्रता के
और मौलिक अधिकार हैं उन का हनन
होता है। यह बड़े महत्व का विषय है। मेरा
निवेदन है कि इस पर चर्चा की जाय।

Shri Nath Pal (Rajapur): I should
like to avail myself of this opportu-
nity to bring to the notice of the Prime